

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A. B. A. No. 2093 of 2020

1. Malti Devi
  2. Anita Devi
  3. Rakhi Devi
  4. Kailash Pandit @ Ashutosh Pandit
  5. Onkar Pandit @ Onkar Kumar Pandit
  6. Satya Narayan Pandit
  7. Gulam Pandit
  8. Karu Pandit
  9. Nakul Pandit
  10. Om Kumar Pandit
- ..... Petitioners

Versus

The State of Jharkhand

..... Opposite Party

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**CORAM**

**HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioners: Mr. A. K. Choudhary  
For the State: Mr. Awanish Shekhar, A.P.P

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03/20.07.2020 Heard learned counsel for the parties.

The petitioners apprehending their arrest in connection with the case registered under Sections 147/148/341/323/307/504 IPC have prayed for grant of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners have been falsely implicated in this case and have not committed any offence as alleged in the F.I.R. The false implication of the petitioners by the informant would be evident from the fact that all the members of the same family have been made accused in the present case. No specific overt act has been alleged against the petitioners. There is case and counter case between the parties. The petitioners have been roped in the present case due to previous enmity. Hence, the petitioners may be given the privilege of anticipatory bail.

Learned A.P.P submits that on perusal of the written report of the informant, it would be evident that there is specific allegation against the petitioner Nos. 9 & 10, who assaulted the informant with 'Farsa' and 'Tangi' respectively.

Considering the aforesaid facts and circumstances of the case, I am inclined to enlarge the petitioner Nos. 1 to 8 on anticipatory bail. Accordingly, the above named petitioner Nos. 1 to 8 are directed to surrender before the

concerned Court below by 06.08.2020. If they surrender before the Court below by the said date, they shall be released on bail on furnishing bail-bond of Rs.20,000/- (twenty thousand only) each with two sureties of the like amount each to the satisfaction of the Chief Judicial Magistrate, Deoghar in connection with Jasidih P.S. Case No. 381/2019, subject to the conditions as laid down under Section 438(2) Cr.P.C.

So far as the petitioner Nos. 9 & 10 are concerned, I am not inclined to grant the anticipatory bail to them and their prayer for the same is accordingly rejected.

Satish/-

(RAJESH SHANKAR, J)